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Counter Drones/Remotely Piloted Aircraft (RPA) Systems: Recently, circular has been issued by BCAS laying down specifications for detection and neutralisation of UAVs at airports.

Developing airports under UDAN Scheme

1442. DR. T. SUBBARAMI REDDY: SHRI VAIKO:

Will the Minister of CIVIL AVIATION be pleased to state:

- whether Government proposed to develop more than 100 airports under UDAN scheme:
- if so, the details thereof including time by which it would be completed in the country especially in Tamil Nadu;
- the Total budget allocation specifically made in the 2020-21 budget and proposed in the next five years; and
- (d) whether PPP mode would be adopted for development of airports and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) and (b) Government of India has planned to develop 100 airports/heliports/waterdromes under Regional Connectivity Scheme (RCS)- Ude Desh ka Aam Nagrik (UDAN). Airport Authority of India (AAI), the Implementing Agency has completed three rounds of e-bidding, since launching of the scheme in October, 2016. The validity of the scheme is 10 years. The airports which are awarded under RCS-UDAN in subsequent rounds of bidding will be adding up to the numbers during the currency of the scheme.

RCS routes connecting airports namely Neyveli, Ramnad, Vellore and Tanjore in Tamil Nadu have been awarded to the Selected Airline Operators (SAOs) so far.

(c) and (d) RCS UDAN is a self financing scheme which is funded by a levy imposed on scheduled airline operators per departure on certain flights within India. Cabinet Committee on Economic Affairs has approved the proposal for revival of existing un-served/underserved airports/airstrips/heliports/waterdromes of the State Governments, Airports Authority of India, Public Sector Undertakings and Civil Enclaves

at an estimated cost of ₹ 4500 crore. Since, the objective of RCS-UDAN is to facilitate/stimulate regional air connectivity by making it affordable, currently there is no plan for development of airports under PPP mode under RCS-UDAN Scheme.

Implementation of Vishakha guidelines

1443. SHRI VAIKO:

DR. T. SUBBARAMI REDDY:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether number of complaints from women working as pilots, cabin crew and technical areas about sexual harassment has increased in the various airlines in the country;
 - (b) if so, the details thereof;
- (c) whether complaint committees have been constituted in all the airlines to examine such complaints as per the Vishakha guidelines; and
- (d) if so, the details thereof and if not, the reasons for not complying with the airlines?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) to (d) All complaints related to sexual harassment of women employees of the airlines are to be dealt in accordance with the provisions of sexual harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013. Airlines are also required to comply with the provisions of this Act. All the scheduled airlines have constituted Internal Complaints Committee (ICC) to investigate the complaints of alleged sexual harassment made by the women employees of the airline companies, in compliance with the Act. As the Civil Aviation Requirements (CAR) do not prescribe compliance/details under the said Act to be submitted by airline companies to DGCA, such records are therefore not maintained by DGCA, which is the Safety Regulator.

Efforts to improve civil aviation sector

1444. LT. GEN (DR.) D.P. VATS (RETD.): SHRI VIJAY PAL SINGH TOMAR: SHRI P. BHATTACHARYA:

Will the Minister of CIVIL AVIATION be pleased to state the details of efforts being made by Government to improve the civil aviation sector of the country?